

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

## ORDER SHEET

Original APPLICATION NO. 173 OF 2010

Applicant(s) S. K. Swarankar

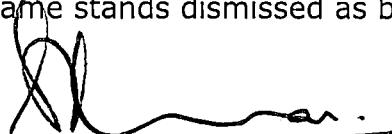
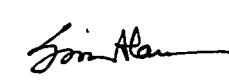
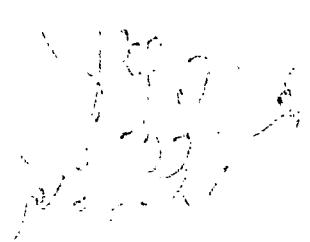
Respondent(s) U.O.I. & O.I.

Advocate for Mr. Vijay Mehta

Advocate for Mr. Vinit Mathur

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>OA No. 173/2010 Date of Order: 18.04.2011</p> <p>Mr. Vijay Mehta, counsel for applicant. Mr. M. S. Godara, proxy counsel for Mr. Vinit Mathur, counsel for respondents.</p> <p>The learned advocate appearing for the applicant submitted that the respondents have already granted the relief of M.A.C.P. as claimed by the applicant, as such this O.A. has become infructuous.</p> <p>In view of the submission made above, we are of the view that this Original Application has become infructuous, and as such the same stands dismissed as being infructuous.</p> <p> [ Sudhir Kumar ] Administrative Member</p> <p> [ Justice S.M.M. Alam ] Judicial Member</p> <p>nlk</p> <p></p>